

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

119

LOK SABHA

Tuesday, 17th July, 1956

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

PAPER LAID ON THE TABLE

REPORT OF INDIAN DELEGATION TO NINTH
WORLD HEALTH ASSEMBLY

The Deputy Minister of Health (Shrimati Chandrasekhar): I beg to lay on the Table a copy of the Report of the Indian Delegation to the Ninth World Health Assembly, held in Geneva in May, 1955 [Placed in Library See No. S-240/56]

PETITION RE: STATES REORGANISATION BILL

Shri Sivamurthi Swamy (Kushtagi) I beg to present a petition signed by 6668 petitioners relating to the States Reorganisation Bill, 1956.

HNDU MINORITY AND GUARDIANSHIP BILL—Concl'd.

Mr. Speaker: The House will now take up further consideration of the motion for consideration of the Hindu Minority and Guardianship Bill as passed by Rajya Sabha.

335 LSD—1

120

I may inform the House that the Business Advisory Committee at its sitting held on the 5th September 1955, during the Tenth Session had recommended three hours for this Bill. The time allocation was not, however, reported to the House as the Committee had further recommended that the Bill might not be taken up during that session.

I take it that House agrees with recommendations of the Business Advisory Committee in respect of this Bill, namely, that three hours may be allotted for this Bill.

Shri N. C. Chatterjee (Hooghly): We have already saved about 2½ hours yesterday. We finished one Bill very quickly. I am suggesting that a little extension of time may be allowed for this Bill, as it is an important Bill. There are some clauses which require very careful attention. I hope the House will agree that we should extend the time by 1 or 1½ hours.

Shri Raghavachari (Penukonda): I also want an extension of time, excluding the half hour already spent.

The Minister of Legal Affairs (Shri Pataskar): I have no objection.

Mr. Speaker: We had put down 3 hours. We will allot 4 hours now.

Shrimati Renu Chakravartty (Basirhat): There are a number of amendments. Therefore, 4 hours will be the minimum that will be required, because the second reading should be taken clause by clause.

Shri N. C. Chatterjee: Even if we extend it by 1½ hours, we shall have saved 1 hour, because we saved more than 2½ hours yesterday.